

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 106 OF 2018 &**  
**IA NO. 513 OF 2018**

**Dated: 29<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of**

**Sai Wardha Power Generation Ltd.**

**....Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission  
& Ors.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G.Ramachandran  
Mr. Anand K.Ganesan  
Ms. Swapna seshadri  
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Ms. Aanchal Arora for R-1  
*b/f* Mr. Buddy A.Rangandhan

Mr. Ashish Singh  
Ms. Tamanna Goyal for R-2

Ms. Deepa Chawan  
Mr. Malcolm Desai for Tata Power

**ORDER**

Learned counsel appearing for the Appellant and learned counsel appearing for the Respondents submitted that pleadings are complete in the matter.

The learned counsel, Mr. Ashish Singh appearing for the Respondent No.2 is directed not to precipitate the matter till the next date of hearing.

Tag this matter with Appeal No. 136 of 2018 for consideration on **31.07.2018.**

**(S.D. Dubey)**  
**Technical Member**  
bn/kt

**(Justice N.K. Patil)**  
**Judicial Member**